

## ACT NO. XIV OF 1918.

[ PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 12th September, 1918.)*

An Act to provide for the coinage of a gold coin at the Mints referred to in the Indian Coinage Act, 1906.

**W**HEREAS it is expedient to provide for the coinage of a gold coin at the Mints referred to in the Indian Coinage Act, 1906; It is hereby III of 1906. enacted as follows:—

Short title and duration.

1. (1) This Act may be called the Gold Coinage Act, 1918.

(2) It shall remain in force during the continuance of the present war, and for a period of six months thereafter.

Interpretation.

2. All words and expressions used in this Act and defined in the Indian Coinage Act, 1906, shall be deemed to have the meanings respectively attributed to them by that Act. III of 1906.

Gold coinage.

3. The following gold coin shall be coined at the Mint for issue under the authority of the Governor General in Council, namely : a gold mohur or fifteen rupee piece.

Standard weight and fineness.

4. The standard weight of the said gold mohur shall be 123·27447 grains troy. Its standard fineness shall be as follows, namely : eleven-twelfths fine gold and one-twelfth of alloy :

Provided that, in the making of the coin, a remedy shall be allowed not exceeding one-fifth of a grain in weight and two-thousandths in fineness.

5. The

5. The Governor General in Council may, by notification in the Gazette of India, direct the coining and issuing of gold mohurs and determine the dimensions of, and designs for, such coins.

Power to direct coining and to prescribe dimensions and designs.

6. The gold mohur shall be a legal tender in payment or on account, at the rate of fifteen rupees for one gold mohur :

Gold mohurs when legal tender.

Provided that the coin—

(a) has not lost in weight so as to be of less weight than  $122\frac{1}{2}$  grains, and

(b) has not been defaced.

7. (1) Where any gold mohur which has been coined and issued under the authority of the Governor General in Council is tendered to any person authorised to act under section 16 of the Indian Coinage Act, 1906, and such person has reason to believe that the coin—

Power to cut diminished or defaced gold mohurs.

(a) has been diminished in weight so as to be of less weight than  $122\frac{1}{2}$  grains, or

(b) has been defaced,

he shall, by himself or another, cut or break the coin.

(2) A person cutting or breaking coin under the provisions of sub-section (1) shall return the pieces to the person tendering the coin who shall bear the loss caused by such cutting or breaking :

Provided that, in the case of a defaced coin, if the person so cutting or breaking has reason to believe that the coin has not been fraudulently defaced within the meaning of section 18 of the Indian Coinage Act, 1906, and the coin is not of less weight than  $122\frac{1}{2}$  grains, he shall receive and pay for the coin at its nominal value.

III of 1906.

8. The provisions of section 20 of the Indian Coinage Act, 1906, shall apply in the case of gold mohurs as if that section referred to gold coin and gold bullion, and any person authorised under that section may exercise in respect of gold mohurs the powers conferred thereby.

II of 1906.

Power to cut counterfeit gold coin.

9. The

Rule-making  
power.

9. The Governor General in Council may make rules to carry out the purposes and objects of this Act.

Bar of suits.

10. No suit or other proceeding shall lie against any person in respect of anything in good faith done, or intended to be done under, or in pursuance of the provisions of, this Act.

Repeal of  
Ordinance  
II of 1918.

11. The Gold Coinage Ordinance, 1918, is hereby repealed.